

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NOS.10-12 & 4-6 & 7-9 IN CIVIL APPEAL NO(s). 7880-7882 OF 2011

SHAHANSHAL WALI & ORS.

Appellant (s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for deletion of the name of respondent and impleadment and office report)

Date: 24/03/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
(IN CHAMBERS)

For Appellant(s) Mr. Yatish Mohan, Adv.

Mr. Anand Bali, Adv.

Mr. E.C. Vidya Sagar, Adv.

For Respondent(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.

Mr. Kamendra Mishra ,Adv

UPON hearing counsel the Court made the following
O R D E R

I.A. Nos.4-6

Names of proforma Respondents in all the appeals stand deleted at the risk of the appellants.

I.A. Nos.7-9

These are the applications for impleadment of four respondents who were originally the petitioners in the writ petition. Considering the facts and circumstances of the case, the prayer is allowed. The cause title be amended accordingly.

..2/-

: 2 :

I.A. Nos.10-12

These are the applications for impleadment by Ms. Manju Seraj wife of late Seraj Ahmed on the ground that her husband was not extended the benefit which was due to him. The said applications shall be considered at the time of hearing of the appeals.

(Geeta Ahuja)
Sr. P.A.

(Minakshi Mehta)
Court Master